

ITEM NO.15

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1669-1670/2022

(Arising out of impugned final judgment and order dated 05-01-2022 in LPA No 6/2022 and CMA No. 569/2022 in LPA No.6/2022 passed by the High Court of Delhi at New Delhi)

AMAZON.COM NV INVESTMENT HOLDINGS LLC

Petitioner(s)

VERSUS

FUTURE RETAIL LIMITED & ORS.

Respondent(s)

(IA No.16053/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.16056/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) Nos.1705-1706/2022 (XIV)

Date : 03-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Gopal Subramaniam, Sr.Adv.
Mr. Ranjit Kumar, Sr.Adv.
Mr. Aspi Chinoy, Sr.Adv.
Mr. Gourab Banerji, Sr.Adv.
Mr. Mukul Gupta, Sr.Adv.
Mr. Amit Sibal, Sr.Adv.
Mr. Nakul Dewan, Sr.Adv.
Mr. Abhijeet Sinha, Adv.
Mr. Anand S. Pathak, Adv.
Mr. Amit K. Mishra, Adv.
Mr. Shashank Gautam, Adv.
Mr. Vijay Purohit, Adv.
Ms. Sreemoyee Deb, Adv.
Mr. Mohit Singh, Adv.
Ms. Anubhuti Mishra, Adv.
Mr. Shivam Pandey, Adv.
Ms. Samridhi Hota, Adv.
Ms. Didon Misri, Adv.
Mr. Pratik Jhaveri, Adv.
Ms. Nikita Bangera, Adv.
Mr. Chetan Chawla, Adv.
Mr. Faizan Mithaiwala, Adv.
Mr. Vijayendra Pratap Singh, Adv.

Mr. Rachit Bahl, Adv.
Ms. Roopali Singh, Adv.
Mr. Abhijnan Jha, Adv.
Mr. Priyank Ladoia, Adv.
Mr. Tanmay Sharma, Adv.
Ms. Vanya Chhabra, Adv.
Mr. Arnab Ray, Adv.
Mr. Vedant Kapur, Adv.
Mr. Shaurya Mittal, Adv.
Mr. Abhisar Vidyarthi, Adv.
Mr. N.Subramanian, Adv.
Mr. Pawan Bhushan, Adv.
Ms. Hima Lawrence, Adv.
Ms. Ujwala Uppaluri, Adv.
Mr. S.P. Mukherjee, Adv.
Mr. T.S. Sundaram, Adv.
Mr. Vinay Tripathi, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Kaustubh Prakash, Adv.
Ms. Anushka Shah, Adv.
Ms. Neelu Mohan, Adv.

For Respondent(s)

Mr. Mukul Rohatgi, Sr.Adv.
Mr. Dayan Krishnan, Sr.Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Pranjit Bhattacharya, Adv.
Mr. E. C. Agrawala, AOR

Mr. Harish Salve, Sr.Adv.
Mr. K.V. Viswanathan, Sr.Adv.
Mr. Ritin Rai, Sr.Adv.
Mr. Ameet Naik, Adv.
Mr. Raghav Shankar, Adv.
Mr. Abhishek Kale, Adv.
Ms. Madhu Gadodia, Adv.
Mr. Harshvardhan Jha, Adv.
Mrs. Yugandhara Pawar Jha, AOR
Mr. Pankaj Patel, Adv.
Ms. Dishti Rajain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Gopal Subramaniam, learned senior counsel appearing on behalf of the petitioner as also Mr. Mukul Rohatgi and Mr. Harish Salve, learned senior counsel appearing on behalf of the respondents.

Taking into consideration the fact that the proceedings of the case are pending before the learned Single Judge of the

Delhi High Court as well as the National Company Law Appellate Tribunal (NCLAT), the disposal of which will take some time, Mr. Gopal Subramaniam, learned senior counsel appearing on behalf of the petitioner prays for withholding the pronouncement of order in these proceedings to enable his client to have an informal dialogue with the rival parties to arrive at a mutual settlement.

On this aspect, Mr. Mukul Rohatgi and Mr. Harish Salve, learned senior counsel appearing on behalf of the respective respondents submit that the arguments in the proceedings, pending before the High Court and the NCLAT, are going on and the same will not conclude for 10 days at least. Hence, there is no need for any specific order withholding the pronouncement of order. The dialogue as suggested can go on in the meanwhile.

In view of the above, we see no reason to pass any order in that regard for the present.

However, the parties are at liberty to make a mention before this Court if any situation arises to that effect.

List these matters on 15.03.2022.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)